



सत्यमेव जयते

S.C. Barmma,
Joint Secretary
Tel/Fax 23381498

भारत सरकार
विधि और न्याय मंत्रालय
न्याय विभाग

जैसलमेर हाउस, 26, मानसिंह रोड, नई दिल्ली-110011
GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE
Jaisalmer House, 26, Mansingh Road, New Delhi-110011

D.O. No. A2J/Probono /08/17

Dated: 06-05-2017

Dear Shri Choudhary,

On 20th April, 2017, the Hon'ble Minister for Law & Justice, Shri Ravi Shankar Prasad launched a web based initiative 'Pro bono legal services' through which interested lawyers can register themselves to volunteer pro bono services for the underprivileged litigants, who are unable to afford it. The Department of Justice has launched the online application for this initiative on its website <http://www.doj.gov.in>. Through this portal, litigants from marginalised communities (as defined under section 12 of the Legal Services Authorities Act, 1987 including members of scheduled castes and scheduled tribes, women, children, senior citizens, persons with low income and persons with disabilities) can also apply for legal aid and advice from the pro bono lawyers.

The department would facilitate connection between the registered pro bono lawyers and interested litigants, based on location of practice and subject of expertise like civil, criminal etc.

Since its launch, the initiative has seen encouraging response from lawyers across the country. In an endeavour to enhance the reach of the website and consequently the registration of lawyers interested in volunteering pro bono legal services, I shall be grateful if you can circulate the details of this initiative among lawyers practicing before the High Court of Jharkhand. For this purpose, you may utilize the proforma enclosed with this letter.

I am confident that your assistance in this regard will go a long way strengthening the culture of pro bono legal services in our country.

With regards,

Yours sincerely,

(S. C. Barmma)

Shri Anil Kumar Choudhary,
Registrar General,
High Court of Jharkhand,
Doranda
Ranchi-834033

Encl: Proforma

एक प्रभावी न्याय प्रणाली से परिपूर्ण न्याय प्रदान करने वाली कुशल विधिक एवं न्यायिक प्रणाली
कोशिश है भारत में लोगों का विश्वास सुदृढ़ करती है।

An efficient legal and judicial system that delivers quick and quality justice
reinforces the confidence of the people in the rule of law.

NOTICE

'Pro Bono Legal Services' Initiative
Department of Justice, Ministry of Law & Justice
8 May 2017

The Department of Justice has launched a web based platform for 'Pro Bono Legal Services', available at its website <http://doj.gov.in/>

This initiative, launched on 20 April 2017, by the Hon'ble Minister for Law & Justice, Shri. Ravi Shankar Prasad, is aimed at institutionalizing pro bono legal services in India. Through this online portal, practicing advocates can volunteer themselves for pro bono legal services for the underprivileged litigants who are unable to afford it (as defined under Section 12 of the Legal Services Act, 1987). Registrations can be done at <http://doj.gov.in/>

The database of registered lawyers will be utilized by the Department of Justice to create a liaison between those entitled to legal services under The Legal Services Authority Act, 1987 and a qualified lawyer providing pro bono services having expertise or interest in the related matter

The government has also proposed to include and recognize pro bono legal assistance provided by lawyers as a yardstick to be considered for appointment to appropriate positions.

Please note, Pro bono services are by definition voluntary and no honorarium or financial assistance shall be provided to the lawyers